

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

2. RST.A./35/2023 in C.P.(IB)/1446(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.11.2023

NAME OF THE PARTIES: State Bank of India
Vs
Kosas Industries Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Karan Thackeray a/w Ms. Smriti Sahani i/b M.V. Kini Law Firm, Ld. Counsel for the Applicant present. Counsel for the Respondent present.
2. **RST.A./35/2023:** This is an Application seeking restoration of main Company Petition.
3. In view of the Hon'ble NCLAT order dated 14.09.2023, C.P.(IB)/1446(MB)/2020 is hereby restored. Registry is directed to re-number this CP immediately and list the same on **24.11.2023**. Pleadings are complete in this matter.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)